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**తెలంగాణ రాజపత్రము**  
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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 4th August, 2023.

**L.A. BILL No. 8 OF 2023.**

**A BILL TO AMEND THE TELANGANA STATE  
MINORITIES COMMISSION ACT, 1998.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-fourth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana State Minorities Commission (Amendment) Act, 2023.

**Short  
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[1]

**B. 34 (RSN)**

(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

**Amendment of Section 2. Act No. 31 of 1998.** 2. In the Telangana State Minorities Commission Act, 1998 (hereinafter referred to as the principal Act) in section 2, in clause (d) after sub clause (v) the following sub clause shall be added, namely,-  
“(vi) Jainism;”.

**Amendment of Section 5.** 3. In the principal Act, in Section 5 in sub-section (1), for clause (c), substitute the following, namely,-  
“(c) not more than seven members to be appointed by the Government, of whom two shall represent Islam and one each from Zoroastrian, Christian, Buddhist, Sikh and Jain;”.

**STATEMENT OF OBJECTS AND REASONS**

The Ministry of Minority Affairs, Government of India, have notified the Jain Community as a minority community, vide notification No. S.O.267 (E) dated January 27, 2014, as per Section 2(c) of the National Commission for Minorities (NCM) Act, 1992 which made the Jain community, the sixth community to be designated the status as a "national minority", apart from Muslims, Christians, Sikhs, Buddhists and Parsis. So far 15 states in India have notified Jain Community under Minorities Community Category.

The National Commission for Minorities have stated that there are six notified Minority Communities namely Muslims, Christians, Sikhs, Buddhists, Parsis and Jains and accordingly a member from each notified Minority Communities should be represented in the State Minorities Commission and therefore, requested to take action so that these Communities are represented in the State Minorities Commission. As such amendments are required to amend "The Telangana State Minorities Commission Act, 1998" to include 'Jainism' under Minorities Category.

To realise the said objectives, Sections 2 and 5 are proposed to be amended in the Telangana State Minorities Commission Act 1998, to include Jain Community as a Minority Community and to provide for representation to the Jain community in the Telangana State Minorities Commission.

**KOPPULA ESHWAR,**  
Minister for Scheduled Castes Development,  
Minority Welfare, Disabled &  
Senior Citizens Welfare.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND THE CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY**

The Telangana State Minorities Commission (Amendment) Bill, 2023 after it is passed by both the Houses of State Legislature may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**KOPPULA ESHWAR,**  
Minister for Scheduled Castes Development,  
Minority Welfare, Disabled &  
Senior Citizens Welfare.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.